

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2300
ANSWERED ON:23.11.2010
BOUNDARY DISPUTE
Deka Shri Ramen

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Union Government has taken steps to resolve the inter- State boundary dispute of Assam with other North East States;
- (b) if so, the details thereof; and
- (c) the time by which such border disputes is likely to be resolved?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) & (b): There are some border disputes between the States of Assam –Nagaland, Assam-Arunachal Pradesh and Assam-Meghalaya. The approach of the Central Government has consistently been that inter-State boundary disputes can be resolved only with the willing cooperation of the State Governments concerned and that the Central Government works only as a facilitator for amicable settlement of the dispute in a spirit of mutual accommodation and understanding.

The Government of Assam has filed Original Suit No. 2/88 and 1/89 in the Supreme Court of India for demarcation of boundaries between the states of Assam-Nagaland and Assam-Arunachal Pradesh respectively. The Supreme Court vide its judgment and order dated 25.9.2006 has appointed a Local Commission for identification of boundaries of the States of Assam-Nagaland and Assam - Arunachal Pradesh. The Local Commission is continuing its hearing. While hearing an application filed by Government of Nagaland in Original Suit No. 2/88, the Supreme Court vide its order dated 20.8.2010, interalia, directed that apart from continuation of the Local Commission, possibility to resolve the issue through mediation may also be explored and for this purpose appointed two co-mediators.

In so far as boundary dispute between Assam and Meghalaya is concerned, the Central Government has advised both the State Governments to settle the dispute amicably.

(c): In view of (a) & (b) above, no time frame can be indicated in this regard.